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SHRI RAJ BAHADUR: I am not aware of any such thing, Sir.

SHRI B. RATH: Is it not a fact that a news item was published in the newspapers to the effect that this ship .s.s. Panduya carried ammunitions for Singapore and proceeded to deliver them there?

SHRI RAJ BAHADUR: I take that information from the hon. Member for investigation.

SHRI B. RATH: This item of news was published several days back and, has it not come to the notice of Government yet?

SHRI RAJ BAHADUR: I will see that due notice of it is taken.

SHRI B. RATH: This was about two months back and the Port authorities did not inform Government and they did not make any mention of it in their various registers that this ship had ammunitions meant for Singapore.

SHRI RAJ BAHADUR: For the informative part of it, I thank the hon. Member but I cannot vouchsafe for the accuracy of the statement he has made.

SHRI C. G. K. REDDY: To which company does this ship belong?

SHRI RAJ BAHADUR: That has been given in the statement, I think.

SHRI B. RATH: No, there is nothing .about that there.

SHRI RAJ BAHADUR: I am sorry, no.

RECOMMENDATIONS OF THE DELHI IM-PROVEMENT TRUST ENQUIRY COMMITTEE

*529. SHRI K. B. LALL: Will the Minister for HEALTH be pleased to state:

(a) whether it is a fact that the Delhi Administration has accepted the recommendations of the Delhi Improvement Trust Enquiry Committee and has recommended their implementation to the Government of India in the Ministry of Health; and

(b) if the answer to part (a) above be in the affirmative, what steps have so far been taken by Government to implement the recommendations?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) The Delhi Improvement Trust Enquiry Committee made as many as 42 recommendations. Many of the recommendations of the Committee have been accepted by the Delhi Administration and they have recommended their implementation to the Government of India.

(b) The following interim recommendations made by the Committee were accepted by the Government of India and given effect to:

- (1) That no residential premises constructed hereafter shall be requisitioned by Government;
- (2) That residential buildings constructed hereafter should be exempted from the operation of the Rent Control Act;
- (3) That for putting up an additional building in the coverable area in New Delhi, the lessee should not be required to pay any additional premium.
- (4) That the building bye-laws should be so amended as to facilitate the creation of additional accommodation; and
- (5) That the steel quota for the state of Delhi should be sub-stantially increased.

Executive and administrative action has also been taken on several minor recommendations of the Committee. Some other recommendations including that regarding the setting up of a Planning and Controlling Authority, having financial implications and involving legislation are under consideration in consultation with the Delhi State Government, local bodies and Ministries of the Government of India concerned. Their replies are awaited.